

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

Original Application No. 594 of 1999.

Date of decision : This the 3rd day of August, 1999.

HON'BLE MR. JUSTICE D.N.BARUAH, VICE-CHAIRMAN.

HON'BLE SRI N.SAHU, ADMINISTRATIVE MEMBER.

Mr. M.F.Gedam
Son of Late Shri Faguji Gedam
Resident of 12/243, Lodhi Colony,
New Delhi 110003

...Applicant

By Advocate : None

-versus-

1. Secretary
Planning Commission
Parliament Street
New Delhi

2. Director General
National Informatics Centre
A-Block, CGO Complex,
Lodhi Road
New Delhi

....Respondents

By Advocate : None :

O R D E R (ORAL)

BARUAH J.(V.C.)

The applicant in this OA prays for quashing the order of penalty dated 8.4.1991. The applicant was issued a chargesheet asking him to show cause why disciplinary action should not be taken against him. He replied to the show cause notice. However the disciplinary authority decided to hold an enquiry. Accordingly an Enquiry Officer was appointed. The applicant requested the disciplinary authority as well as the Enquiry Officer to supply certain documents. Some of the documents were supplied and some of the documents were not supplied. Thereafter the Enquiry Officer found him guilty and accordingly penalty was imposed on the applicant in reduction of rank from Section Officer to Assistant by the Disciplinary Authority. Being aggrieved the applicant submitted

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(X)

an appeal before the Appellate Authority on 12.6.1993. This appeal has not yet been disposed of. This Tribunal vide orders dated 5.4.94 and 3.5.94 made reference of this pending appeal. The applicant has approached this Tribunal before expiry of six months from the date of filing of the appeal.

Counter has been filed by the respondents. Today, at the time of hearing of the OA, there is no representation on behalf of the parties. We have gone through the pleadings. We find, the appeal has not been disposed of. We feel that the Appellate Authority should dispose of the appeal. Accordingly we dispose of this application with direction to the Appellate Authority to dispose of the appeal by a reasoned order as early as possible at any rate within a period of three months from the date of receipt of the copy of this order. If the applicant is still aggrieved he may approach this Tribunal.

No costs.

Kanasingha
(N.SAHU)
Member(A)


(D.N.BARUAH)
Vice-Chairman

trd